

ITEM NO.803

COURT NO.1

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No.15883/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in CAN No. 1/2023 passed by the High Court at Calcutta)

ABHISHEK BANERJEE

Petitioner(s)

VERSUS

SOUMEN NANDY & ORS.

Respondent(s)

Date : 17-04-2023 This petition was MENTIONED today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv. (Mentioned by)
Mr. Amit Bhandari, Adv.
Mr. Udayaditya Banerjee, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Dr Abhishek Manu Singhvi, senior counsel for the petitioner mentioned the Special Leave Petition for early listing.

- 2 Having due regard to the urgency, the Special Leave Petition is taken on Board.
- 3 Dr Abhishek Manu Singhvi, senior counsel has adverted to the observations contained in paragraph 10 of the impugned order of the Single Judge as well as the directions in paragraph 19(3) and (4) by which the Enforcement Directorate and Central Bureau of Investigation have been directed to file a report of the investigation in respect of a public speech stated to have been made by the petitioner.
- 4 Dr Singhvi submits that the directions issued by the Single Judge are wholly extraneous to the reliefs which were sought in the petition and the petitioner is not impleaded as a party to the proceedings.
- 5 List the Special Leave Petition on 24 April 2023.
- 6 Till the next date of listing, there shall be a stay of all actions against the petitioner in pursuance of the directions contained in the impugned order of the Single Judge dated 13 April 2023.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar